



**Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE**

Index & Agenda

Meeting No - NC/7/MEET/April/2022-23/1

Meeting Date - 28/04/2022

Meeting Index of Norms Committee - 7 Plastic / Rubber Items

**THE CHAIRMANSHIP OF
SHRI HARDEEP SINGH, ADDL. DGFT**

Meeting No. 1/87ALC1/2022-23 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 28.04.2022, under the Chairmanship of Shri HARDEEP SINGH, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

- 1) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 2) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 3) Shri Nand Lal, Consultant, DPIIT
- 4) Shri O.P. Sharma, Consultant, D/o C&PC
- 5) Shri S.K. Mohapatra, DDG
- 6) Smt. Geeta Verma, ASO


सुहृत् कुमार महापात्रा
SUHRT KUMAR MAHAPATRA
उप महापात्रा, विदेश व्यापार
Deputy Dir, Foreign Trade
विदेश व्यापार
Directorate of Foreign Trade
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Udyog Bhawan, New Delhi

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

Manual Cases

The Committee approved the minutes of Norms Committee -VII Meeting No. 1/87 dated 28.04.2022 since uploaded on DGFT website.

Case No. A-225 NC No.1/22-23 Dated:28.04.2022	M/s. Zahonero India Pvt.Ltd.	HQ. F. No. 01/87/050/00272/AM13 RLA F. No. 05/24/040/00229/AM13 AA No. 0510336112 Dated: 28.09.2012	Deferred
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Sub:- Fixation of norms in respect of Advance Authorization No. 0510336112 dated 28.09.2012.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to defer the case as it is under examination of TA (SK).

Case No. A-226 NC No.1/22-23 Dated:28.04.2022	M/s. Pioneer Polyleathers Pvt. Ltd	HQ. F. No. 01/87/050/365/AM/18 RLA F. No. 05/24/40/275/AM-18 AA No. 0510404073 dated 21.09.2017	Approved
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Sub: - Fixation of Norms for Advance Authorization No. 0510404073 dated 21.09.2017


सुहृत् कुमार मोहपात्रा
SUHRIUT KUMAR MOHAPATRA
उप महानिदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
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भारत भवन, नई दिल्ली
Udyog Bhawan, New Delhi

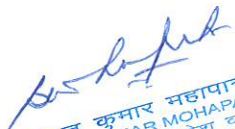
Decision:- The committee considered the case as per agenda and decided to ratify the norms with 7% wastage as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
PVC Flex of GSM (240/260/280/320/340/410 /380/440/610)	1000000Kg	1. PVC Resin (Suspension Grade)	458300 Kg
		2. Relevent Plastisizer DOP/DOA/DINP	183350 Kg
		3. Titanium Dioxide Anatase	55000 Kg
		4 PVC Processing Aid	34000 Kg
		5. Lubricant (PVC Lubricant	4580 Kg
		6. Optical Brightening Agent Fluorescent Brightener	1000 Kg
		7. Polyester Yarn HT 150D	155000 Kg
		8. Polyester Yarn FDY 50D	23000 Kg

RA may take consequential action as per Policy / Procedures.

Case No. A-227 NC No.1/22-23 Dated:28.04.2022	M/s. Zahonero India Pvt. Ltd.	HQ. F. No. 01/87/50/124/AM12 RLA F. No. 05/24/40/118/AM12 AA No. 0510295759 dated 05.07.2011	Deferred
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Sub: - Request for fixation of norms in respect of Advance Authorization
No. 0510295759 dated 05.07.2011.


सुह्रत कुमार महापात्र
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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of India
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (Consultant –I) for examination. Hence, the committee decided to D/L defer the case.

1. Details of Actual Export Quantity and specific of item No, 3.
2. Correspond Actual R.M. imported with Specification.

Case No. A-228 NC No.1/22-23 Dated:28.04.2022	M/s. Vision Polymer Pvt. Ltd	HQ. F. No. 01/87/50/711/AM21 RLA F. No. 34/24/40/19/AM21 AA No. 3410046045 Dated 11.05.2020	Approved
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Sub: - Request for fixation of norms in respect of Advance Authorization No. 3410046045 Dated 11.05.2020. M/s. Vision Polymer Pvt. Ltd.

Decision: The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-

EXPORT ITEM	QUANTITY	IMPORT ITEM	QUANTITY
Acrylic Sheet	1000000Kg	Polymethyl Methacrylate	1050000 Kg

RA may take consequential action as per Policy / Procedures.

Case No. A-229 NC No.1/22-23 Dated:28.04.2022	M/s. Pioneer Polyleathers Pvt. Ltd	HQ. F. No. 01/87/050/644/AM/20 RLA F. No. 05/24/40/776/AM-20 AA No. 0510413932 dated 20.03.2020	Approved
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Sub: - Fixation of Norms for Advance Authorization No. 0510413932 dated 20.03.2020.

Decision: The committee considered the case as per agenda and decided to ratify the norms with 7% wastage as under:-

Export Item	Quantity	Import Item	Quantity
PVC Flex of GSM(220-610)	1.0Kg	1.PVC Resin (Suspension Grade)	0.4583 Kg
		2.Plastisizer DOP/DOA/DINP	0.18335Kg
		3.Titanium Dioxide	0.0550Kg
		4.Processing Aid	0.0340Kg
		5.PVC Lubricant	0.00458Kg
		6.Optical Brightening Agent	0.0010Kg
		7.Warp Knitted Polyester Fabric(REL GSM)	0.1735Kg

RA may take consequential action as per Policy / Procedures.

Case No. A-230 NC No.1/22-23 Dated:28.04.2022	M/s. Pioneer Polyleathers Pvt. Ltd	HQ. F. No. 01/87/050/361/AM/19 RLA F. No. 05/24/40/239/AM-19 AA No. 0510407346 dated 27.07.2018	Approved
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Sub: - Fixation of Norms for Advance Authorization No. 0510407346 dated 27.07.2018.

Decision: The committee considered the case as per agenda and decided to ratify the norms with 7% wastage as under:-

Note:- For import Item 2 Plasticizer, Item actually used amongst (DOP/DOA/DINP) shall be allowed.

Export Item	Quantity	Import Item	Quantity
PVC Flex of GSM(220-610)	1.0Kg	1.PVC Resin (Suspension Grade)	0.4583 Kg
		2.Plastisizer DOP/DOA/DINP	0.18335Kg
		3.Titanium Dioxide	0.0550Kg
		4.Processing Aid	0.0340Kg
		5.PVC Lubricant	0.00458Kg
		6.Optical Brightening Agent	0.0010Kg
		7.Polyester Yarn (REL DENIER)	0.1780Kg

RA may take consequential action as per Policy / Procedures.

Case No. A-231 NC No.1/22-23 Dated:28.04.2022	M/s. Guarniflon India Pvt. Ltd., Mumbai	HQ. F. No. 01/87/50/601/AM20 RLA F. No. 03/94/040/00958/AM20 AA No. 0310834788 dated 11.02.2020	Approved
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Sub: - Fixation of Norms in respect of AA No. 0310834788 dated 11.02.2020.

Decision: The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import Item	Quantity
PTFE MOLDED OR SKIVED SHEET 39209999 PTFE SKIVED TAPE OR FILM POLY TETRA FLUORO ETHYLENE (PTFE) PRODUCTS	1Kg	POLYTETRA FLLUROETHLYLENE (PTFE) POWDER- IMPORTED RAW MATERIAL	1.02Kg

RA may take consequential action as per Policy / Procedures.

Case No. A-232 NC No.1/22-23 Dated:28.04.2022	Vikas Phase	Ref:-Clarification about Import Under SION A1667	Approved
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Subject: Clarification about Import Under SION A1667.

Decision: The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

A 1667	Automobile Tyres reinforced with Nylon tyre- cord Warp- sheet or rayon tyre cord warp- sheet	100 Kg	1	(a)	Natural Rubber	44 Kg
				(b)	Synthetic Rubber (PBR/SBR-1502/1712)	8.6 Kg

Note:- The firm may import either Synthetic Rubber (PBR) or (SBR-1502/1712 or combination of two synthetic rubber with total quantity of 8.6 Kg per 100 Kg of export item. Other than, above description of Synthetic Rubber may not be allowed to import under this SION.

RA may take consequential action as per Policy / Procedures.

Case No. A-233 NC No.1/22-23 Dated:28.04.2022	M/s. Carclo Technical Plastics Pvt Ltd	HQ. F. No. 01/87/50/011/AM-22/DES- VII Ref. No. LOP No. 1/02/2010:PER :EOU:KR:CSEZ:1045 Dt. 09.07.202 upto 24.08.2025/Green Card No. 2030/CSEZ/20 Dt., 05.08.2020.	Deferred
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Subject: Fixation of Scrap/Wastage norms (SION) regarding.

Decision:- The Committee considered the case as per Agenda and decided to call for following information and call for Personal Hearing with sample held in meeting No. 1/AM22-23 dated 28.04.2022.

1. Item of Export is Injection Molded components for ATM Machines.
2. Wastage on different polymer Range from 0 to 94%.

Case No. A-234 NC No.1/22-23 Dated:28.04.2022	M/s.. ATG Tires Pvt. Ltd.	HQ. F. No. 01/87/162/00001/AM19/DES- VII Ref. No. KA SEZ/100% EOU/II/02/2013-14/4016 dated 16.07.2013	Deferred
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Sub:- Fixation of Standard Input-Output Norms (SION)-Automobile Tyres-off-
Highway Tyre (OHT).

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (Consultant –3) for examination. Hence, the committee decided to defer the case.

1. Whether initially Adhoc-Norms was fixed by the KASEZ, for the item off Highway Tyre (OHT_) if so, give details there-of.

2. Production/consumption data for current year and for the last two year duly certified by Chartered Accountant and also endorsed by KASEZ.
3. A copy of LOP issued by KASEZ for the manufacture of tyres and to indicate clearly whether they are also manufacturing on the road tyre in the domestic tariff area at the same location, as a copy of IEM has been enclosed for the manufacture of 'On the road 'tyres'
4. To indicate the imported items with wastage to fix the wastage norms, giving separately indigenous items and also percentage CIF value of Rubber Chemicals and Miscellaneous Chemicals to the FOB value of Export.

Case No. A-235 NC No.1/22-23 Dated:28.04.2022	M/s. Gujarat Fluoro Chemicals Ltd.,	HQ. F. No. 01/87/50/128/AM20 RLA F. No. 34/24/40/344/AM19 AA No. 3410045162 dt.21.05.2019	Deferred
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Sub: - Fixation of norms in respect of AA No. 3410045162
dt.21.05.2019.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (Consultant –3) for examination. Hence, the committee decided to defer the case.

- 1.All Technical details as per App. 4E.
- 2.Structured formula of R.M. and finished Product with Mol. Wt.
- 3.% yield at each Chemical reaction.
- 4.Stichometric Balance on Molor Basis.
- 5.Callculation sheet to arrive at the quantity of R.M. to finished Product.
6. Details of other indigenous input with quantity.

Case No. A-236 NC No.1/22-23 Dated:28.04.2022	M/s. Injectoplast Pvt. Ltd.	HQ. F. No. 01/87/050/00411/AM17/DES- VII RLA F. No. 06/24/040/00023/AM17 AA No 0610038477 dated 26.10.2016	Approved
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Subject: Rectification of the adhoc norms in respect of Advance Authorization No.0610038477 dated 26.10.2016.

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
1.VEHICLE INT. GRAB HANDLE FRONT	200000 Nos	POLYMIDE 66	1.05kg/kg CONTENT IN EXPORT
		POLYPROPYLE NE	1.05kg/Kg CONTENT IN EXPORT
		DAMPER	2,00,000 Nos
		COLOUR CONCENTRATE	493.50 kg
2. VEHICLE INT. GRAB HANDLE REAR	200000 Nos	POLYMIDE 66	1.05kg/kg CONTENT IN EXPORT
		POLYPROPYLE	1.05kg/Kg

		NE	CONTENT IN EXPORT
		DAMPER	2,00,000 Nos
		COLOUR CONCENTRATE	644.70 Kg

RA may take consequential action as per Policy / Procedures.

Case No. A-237 NC No.1/22-23 Dated:28.04.2022	M/s. Gujarat Fluorochemicals Ltd., Bharuch	HQ. F. No. 01/87/50/388/AM17 RLA F. No. 34/24/40/129/AM17 AA No. 3410042396 dated 02.08.2016	Deferred
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Sub: - Re-consider the decision of NC Meeting No.02/20 dated 01.05.2019 in respect of Advance Authorization No. 3410042396 dated 02.08.2016.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert and decided to refer the case to technical Expert (Consultant –3) for examination. Hence, the committee decided to defer the case.

- 1.All Technical details as per App. 4E.
- 2.Structured formula of R.M. and finished Product with Mol. Wt.
- 3.% yield at each Chemical reaction.
- 4.Stichometric Balance on Molor Basis.
- 5.Callculation sheet to arrive at the quantity of R.M. to finished Product.
6. Details of other indigenous input with quantity.

Case No. A-238 NC No.1/22-23 Dated:28.04.2022	M/s. Helios Packaging , Bangalore	HQ. F. No. 01/87/50/223/AM14/DES- VII RLA F. No. 07/24/40/542/AM13 AA No. 0710095382 dated 15.05.2013	Approved
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Sub: - Request for fixation of norms in respect of Advance Authorization No. 0710095382 dated 15.05.2013.

Decision: The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Note:- In this case the firm has claimed wastage of around 13.77% for import item 1 and 2 (Export item 1 to 4), 42.22% for import item No. 4 (Export item 5), 21.26% for import item 4 (export item 6) and 3.3% wastage for import item 3 (export item 7). However, taking into consideration of manufacturing process and other details 5% may be allowed for export item 1 to 6 and 3.3% for export item No. 7 and accordingly following norms be recommended:

Export items: as per application/license

Quantity : as per application/license

S.No.	Item	Quantity
1.	As per application (Polythene Material foam sheet-density 125 Kgs/M3)	1141 Sheets
2.	As per application (Polythene Material foam sheet-density 125 Kgs/M3)	1331 Sheets
3.	As per application (Polythene Material foam sheet-density 125 Kgs/M3)	286 Sheets
4.	As per application (Polythene Material foam sheet-density 125 Kgs/M3)	229 Sheets

RA may take consequential action as per Policy / Procedures.

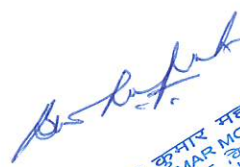
Case No. A-239	M/s. RELIANCE INDUSTRIES LIMITED	Approved
NC No.1/22-23		
Dated: 28.04.2022		

Subject:- Fixation of ad-hoc norms in respect of various advance authorization applications, against import of Ethane and Mixed Petroleum Gas (MPG) towards export of petrochemical products viz. LLDPE, HDPE, HDPE Granules, LDPE and Styrene Butadiene Rubber. - regarding.

Decision: The nine-member Expert Committee (EC) constituted by the Department of Chemicals & Petrochemicals, headed by Ms. Jayati Ghosh, Executive Director (Technical), M/s Engineers India Limited, for fixation of norms of petrochemical products (Ethane to HDPE / HDPE Granules / LLDPE / Polymer LLDPE / Articles made of HDPE) being exported by M/s Reliance Industries has submitted its 1st Stage Report with the approval of Secretary, Department of Chemicals & Petrochemicals.

The aforesaid 1st stage report was placed before the Norms Committee – VII in the meeting held on 28/04/2022. The Norms Committee – VII under the Chairmanship of Addl. DGFT (HS) considered the report and decided to accept the first stage report of the EC as approved by Secretary, Department of Chemicals & Petro-chemicals.

RA may take consequential action for disposing of the cases as per Policy /Procedure for all pending cases pertaining to import & export of these items by RIL. A copy of the first stage report is attached herewith for ready reference.


SUHRIT KUMAR MOHAPATRA
 Deputy Director General of Foreign Trade
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 Directorate General of Foreign Trade
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